

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/254/2021

Date of order 23.02.2021

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Dipak Kumar Goswami son of Late Ajit Kumar Goswami, aged about 60 years, working as CC (Chief Commercial Clerk), Return Section/Cell under Sr. D.C.M (Divisional Commercial Manager) Commercial Branch of Eastern Railway, Howrah Division, Howrah, residing at Village Dulai Bazar, P.O. Rasulpur, P.S. Memari, District-Burdwan (East) Pin 713151.

.....Applicant.

-versus-

1. Union of India, through the General Manager, Eastern Railway, 17, N.s. Road, Fairlie Place, Kolkata-700001.
2. The Divisional Railway Manager, Eastern Railway, Howrah Division, Howrah, Pin -711101.
3. The Senior Divisional Commercial Manager, Eastern Railway, Howrah Division, Howrah Pin- 711101.
4. The Divisional Commercial Manager, Eastern Railway, Howrah Division, Howrah, Pin- 711101.



5. The Senior Divisional Personnel Officer, Eastern Railway, Howrah Division, Howrah, Pin 711101.

.....Respondents.

For the Applicant : Mr. Arpa Chakraborty, Counsel

For the Respondents : Mr. B.P. Manna, Counsel

O R D E R (Oral)

Per Ms.Bidisha Banerjee, JM:



Heard the counsel for the parties.

2. At hearing it transpired that the applicant is aggrieved due to non-supply of the documents which was relied upon to frame the Charge sheet dated 26.03.2010 i.e RUDS No. 1, 82 tickets and RUD No.10. Learned counsel for applicant submits that this O.A. may be disposed of with direction to the respondents to supply a copy of charges of RUD No. 1, 82 tickets (original) and RUD No.10.
3. Learned counsel for respondents would draw our attention to the proceedings held on 04.08.2010 wherein the applicant admitted receipt of the copy of charges of RUD No. 1, 82 tickets and RUD No.10.
4. Let Learned counsel for applicant would submit that the applicant has not been allowed to inspect the documents and the tickets relied upon to frame the charges. He requests furnishing of the documents.

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5. Learned counsel for respondents offered no objection.

6. In view of the above, the OA is disposed of with direction to respondents to supply a copy of RUDS No. 1, 82 tickets (in original) and RUD No.10. within a period of three weeks, whereafter to proceed with the enquiring. Accordingly, the O.A. stands disposed of. No costs.



(Dr.NanditaChatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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